

ITEM NO.30

COURT NO.7

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.18329/2017

(Arising out of impugned final judgment and order dated 08-06-2017 in CA No.7461/2017 passed by the High Court Of Judicature At Bombay At Aurangabad)

VISHWANATH NILKANTHRAO JADHAV

Petitioner(s)

VERSUS

MAHARASHTRA INDUSTRIAL DEVELOPMENT
CORPORATION THROUGH REGIONAL OFFICER & ANR. Respondent(s)

(IA No.58734/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 11-09-2017 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Shashibhushan P. Adgaonkar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is allowed in terms of the signed non-reportable
judgment.

Pending application stands disposed of.

(ASHA SUNDRIYAL)
COURT MASTER

(CHANDER BALA)
COURT MASTER

(SIGNED NON-REPORTABLE JUDGMENT IS PLACED ON THE FILE)